

GOVERNMENT OF INDIA  
MINISTRY OF TEXTILES  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO-3349**  
ANSWERED ON- 28/03/2025

**VIOLATION OF JPM ACT 1987**

3349. SHRI RITABRATA BANERJEE:

Will the Minister of TEXTILES be pleased to state:

- (a) whether it is a fact that NAFED has been procuring and accepting imported Jute bags in violation of the Jute Packaging Materials (JPM) Act 1987; and
- (b) if so, the details thereof and the reasons therefor?

**ANSWER**

THE MINISTER OF STATE FOR TEXTILES  
(SHRI PABITRA MARGHERITA)

**(a) & (b):** The Jute Packaging Material (Compulsory use in packing commodities), Act, 1987 provides for the compulsory use of Jute Packaging material in supply & distribution of certain commodities (foodgrains (100%) and sugar (20%)). NAFED has informed that it is neither procuring nor accepting the imported jute bags from any of the suppliers.

\*\*\*\*